



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-6/99/636/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abdul Hakim, Addl. District & Sessions Judge, Tinsukia,
cum i/c District & Sessions Judge,
Tinsukia.

Dated Guwahati the 28th January, 2020.

Sub: **Cancellation of Restricted holiday.**

Ref:- Your letter No. DJT/301/2020, dtd. 17.01.2020

Sir,

With reference to the above, I am directed to inform you that, your prayer for cancellation of restricted holiday on 17.01.2020, has been granted/rejected.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-6/99/637/1 dated 28.1.2020
Copy to.

1. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)